

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPLE BENCH AT NEW DELHI  
EXECUTION APPLICATION 34/2024**

**IN**

**ORIGINAL APPLICATION NO. 338/2023**

**IN THE MATTER OF:**

RAVENDRA SINGH

...APPLICANT

VERSUS

NHAI & ORS.

....RESPONDENTS

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THROUGH:

*Somesh Tiwari*

**SOMESH TIWARI**

**COUNSELS FOR THE RESPONDENT NO.02**

**WARDHARMA CHAMBERS**

PLACE: New Delhi

11&11A, Golf Apartments, Golf Links, New

DATE: 08.11.2025

Delhi - 110003

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THE WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2  
AGRA DEVELOPMENT AUTHORITY.**

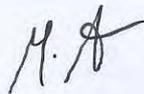
M. Arunmozhi, presently working as Vice Chairperson, Agra Development Authority, Agra, Uttar Pradesh, do hereby solemnly affirm and state as under:

1. That the Deponent is posted as Vice Chairman of Respondent No. 2 in the present above stated matter and is competent to undertake on his behalf and is being well conversant with the facts of the present case and is deposing herein below.

*M.A.*

2. That the Deponent has read the contents of the Execution Application, and Additional Affidavit, she is thereafter giving the reply to the averments made in the present Addition Status Report.
3. That the present Additional Status Report is being filed in compliance of the order passed by this Hon'ble Tribunal dated 22.08.2025. That vide order dated 22.08.2025 the Hon'ble Tribunal directed the Answering Respondent to take action to manage the sewage including the suction and disposal.
4. That it is submitted that with reference to the issue of waterlogging on Gwalior Road from Village Rohta to Nagla Makraul, the Vice- Chairperson of the Answering Respondent, vide order dated 07.05.2025, directed the constitution of a Committee under the Chairmanship of the Town Planner, Agra Development Authority, for conducting a site inspection of the said stretch and to verify the operation of STPs/RWAs as well as the drainage situation in unauthorized colonies.

That in compliance with the order dated 22.08.2025 passed by the Hon'ble Tribunal, in the matter in question, the action of removing sewage/ dirty water from Village Rohta to Village Nagla Makraul through tankers/ suction for disposal is being continuously carried out by the Answering Respondent through tankers pulled by tractors/ suction. The photocopies



of the photographs of the tankers pulled by tractors and suction work, as well as the daily log book for the month of October is attached herewith and marked as **ANNEXURE-01**.

6. That it is most respectfully submitted that out of the total 12 km stretch of Gwalior Road, only the 5.8 km part from Village Rohta to Village Baad is under the development area of the Authority, and it is not under the limits of the Municipal Corporation, Agra and in view of this, the Zila Panchayat/Kshetra Panchayat has a significant role in the matter in question. That action is being taken by them, both in the past and at present, remove sewage/ dirty water from the affected area through suction for disposal. That it would not be out of place to mention under the U.P. Kshetra Panchayat and Zila Panchayat Act-1961, it is mandatory duty of the Zila Panchayat to plan/ dispose of infrastructural facilities in its covered area so that such problems do not arise.

That it is further noteworthy here that the absence of any kind of drainage network along the Highway creates problem of waterlogging, for which it is imperative for the NHAI to take appropriate action according to its road construction guidelines/ code. If a drainage network/ drain is prepared by the NHAI along the Highway, the problem of waterlogging on the road can be properly resolved. Along with this, the Answering Respondent is regularly conducting campaigns and



M. A.

taking action of issuing notices/ sealing to curb illegal constructions/unauthorized colonies in the said area, so that unplanned construction/illegal construction cannot take place.

8. That the Applicant submits that this Additional Status Report may also be treated as the *Reply to the Additional Affidavit* filed by the Applicant dated **07.11.2025**, wherein several allegations and averments have been made against the Respondent No. 2 – Agra Development Authority (“**ADA**”). The Answering Respondent, while traversing the said averments, submits the present para-wise reply in continuation hereof.

**PARA WISE REPLY TO ADDITIONAL AFFIDAVIT FILED BY THE APPLICANT.**

9. That the contents of Para 1 to 3 of the Additional Affidavit is partly accepted to the extent of the directions passed by this Hon’ble Tribunal, rest of the averments made by the Applicant is wrong, in reply it is denied that there has been any non-compliance with the directions of this Hon’ble Tribunal dated 22.08.2025. The ADA has been continuously undertaking suction and disposal of sewage/dirty water through deployed tankers pulled by tractors in the stretch between Village Rohta to Nagla Makraul. The daily logbook of such operations and photographs evidencing the same have already been placed on record with the present Status Report and earlier reports filed



M.A

by the Answering Respondent. It is also submitted that the allegations of wilful disobedience and non-compliance are wholly misconceived and denied, the ADA has already filed detailed compliance reports before this Hon'ble Tribunal and has undertaken action in conformity with the directions of this Hon'ble Tribunal dated 22.08.2025.

10. That the contents of Para 4 and 5 of the Additional Affidavit is wrong and in reply is submitted that the allegations of environmental degradation and public inconvenience are denied. The ADA has been taking regular and sustained measures, including cleaning operations and enforcement drives against unauthorized colonies, in coordination with the Zila Panchayat and other local bodies. It is also pertinent to mention here that the compliance report filed on 19.09.2025 clearly reflects the joint responsibility of Zila Panchayat under the U.P. Kshetra Panchayat and Zila Panchayat Adhiniyam, 1967. The ADA cannot solely be held liable, particularly for areas falling beyond its notified development/jurisdictional limits.

11. That the contents of Para 6 and 7 of the Additional Affidavit is wrong and denied in reply it is stated that there is no imminent risk of overflow onto the National Highway and that this allegation made by the Applicant is wholly misconceived and trying to misled this Hon'ble Tribunal, It is further submitted

M.A

that it is wrong to suggest that that no effective action was taken by the ADA pursuant to the Applicant's communications. The ADA has been undertaking regular suction drives and remedial measures in the affected area in coordination with the District Administration and the Zila Panchayat. It is also vehemently denied that the photographs filed by ADA are misleading, the same were taken on-site contemporaneously with the ongoing suction and disposal work and represent the actual situation on the ground. It is submitted that Additional Photograph is also annexed herein with the present Status Report as Annexure 2 showing the ground reality of the present matter and uncovering malafide intention used by the present Applicant to misled this Hon'ble Tribunal.

12. That the contents of Para 8 of the Additional Affidavit is wrong and denied in reply It is submitted that It is specifically denied that the Agra Development Authority (ADA) has permitted unauthorized development or failed to act against illegal constructions in the affected area. The colonies duly approved by the ADA within the said stretch are limited and scattered, and none of them discharge untreated sewage onto the main Gwalior Road. Each such colony has been mandated to install and operate functional Sewage Treatment Plants (STPs) and utilize treated water for horticulture and other non-polluting purposes. Wherever irregularities were found, including in one colony where the treated water from the STP was being

M.A

improperly disposed of, the ADA promptly issued a notice dated 01.09.2025 directing immediate rectification. The ADA has been continuously conducting field inspections and taking strict enforcement action under the *U.P. Urban Planning and Development Act, 1973* against illegal constructions and unauthorized commercial activities. During inspections, an illegal car-washing unit, namely "Riddhi Siddhi Service Dhulai Center," discharging wastewater onto the service road, was immediately closed, and enforcement proceedings were initiated. Similarly, unauthorized structures such as hotels, hospitals, nursing homes, marriage halls, and commercial complexes have been identified and proceeded against as per law. It is further submitted that large portions of the adjoining area are rural in nature and fall within the jurisdiction of the Zila Panchayat, which has independently approved several layouts. The ADA has apprised the higher authorities and the Zila Panchayat through its letter dated 03.06.2025, urging remedial action. Under Sections 172-174 of the *U.P. Kshetra Panchayat and Zila Panchayat Adhiniyam, 1961*.

13. That the contents of Para 9 to 12 of the Additional Affidavit is partially admitted to the extent that there has been a typographical error on the part of the Applicant that vehicle no. mentioned used in the report dated 01.11.2025 in regular suction drives is "UP80 **EX** 4073" is which should be "UP80 **DX** 4073", the Applicant apologies for the said error and

M. A

undertakes to vigilant in these issues. It is also stated that rest of the contents of the said Paras and hereby denied and is been replied in the above Paragraphs, if any contrary then the Answering Respondent denies the same in toto. A Copy of Registration Certificate of vehicle no. "UP80 **DX** 4073" is annexed herein and marked as **Annexure 2**.

14.I have gone through and understood the contents therein. The contents of the all Compliance Report and earlier status Reports may be read as part of this affidavit as the same are not being repeated herein for the sake of brevity.

*M.A*  
**DEPONENT**

**VERIFICATION**

Verified at New Delhi on this the \_\_\_ day of November, 2025 that the averments of facts stated herein above are true to my knowledge and belief, no part of it is false and nothing material has been concealed there-from.

*M.A*  
**DEPONENT**

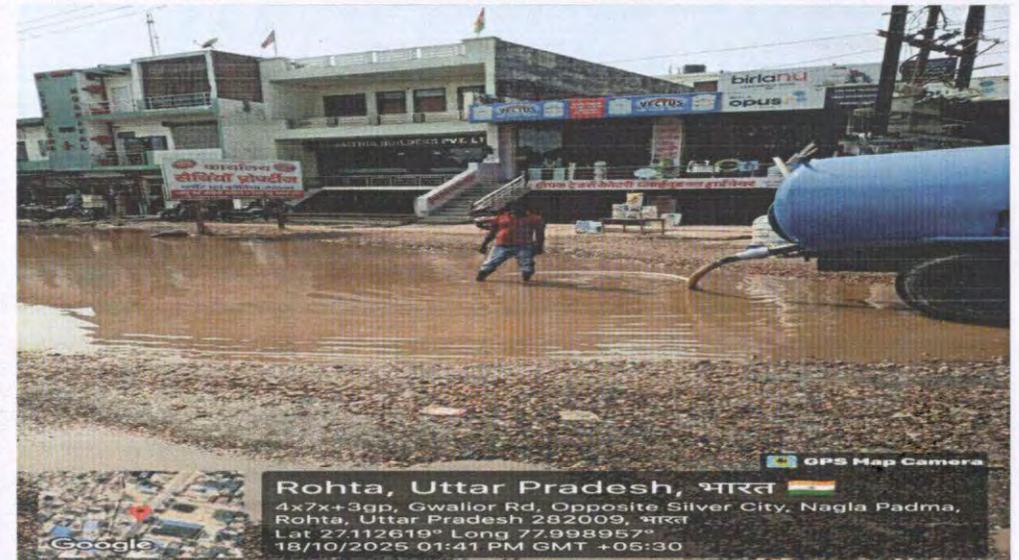
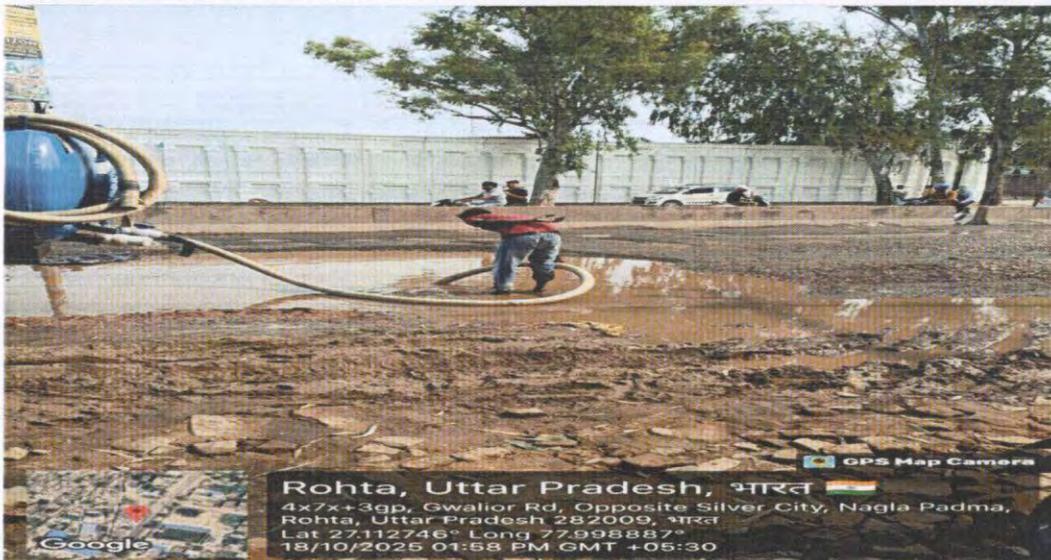
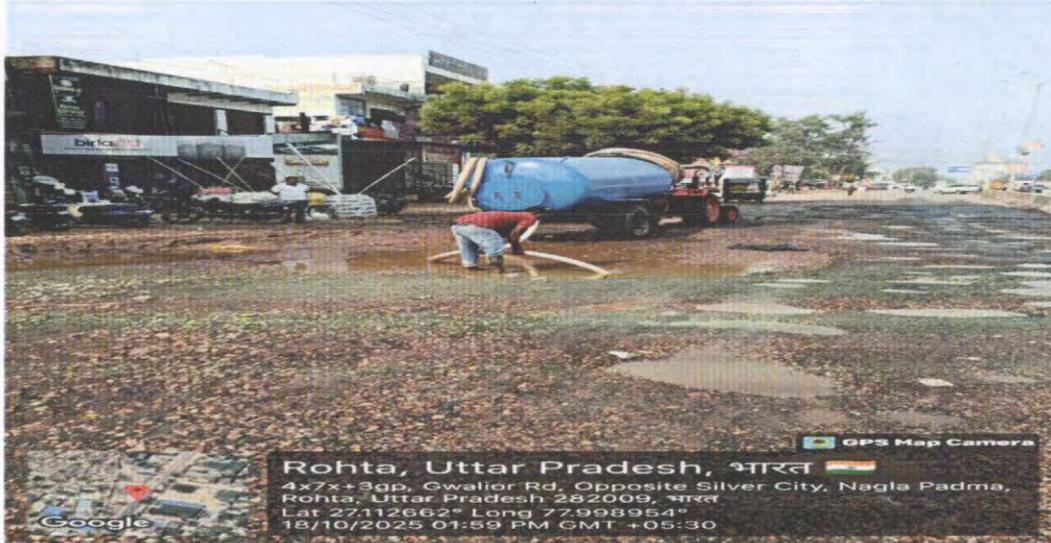


No. *120/25*  
 Expired to  
 Read by *M. Arunmochi*  
 Who Understand The Content  
 Solemnly Affirmed And Sworn to  
 In Oath On *02/11/25*  
 Attested by *[Signature]*

**ATTESTED**  
*[Signature]*  
 BR  
 Notary - *[Signature]*

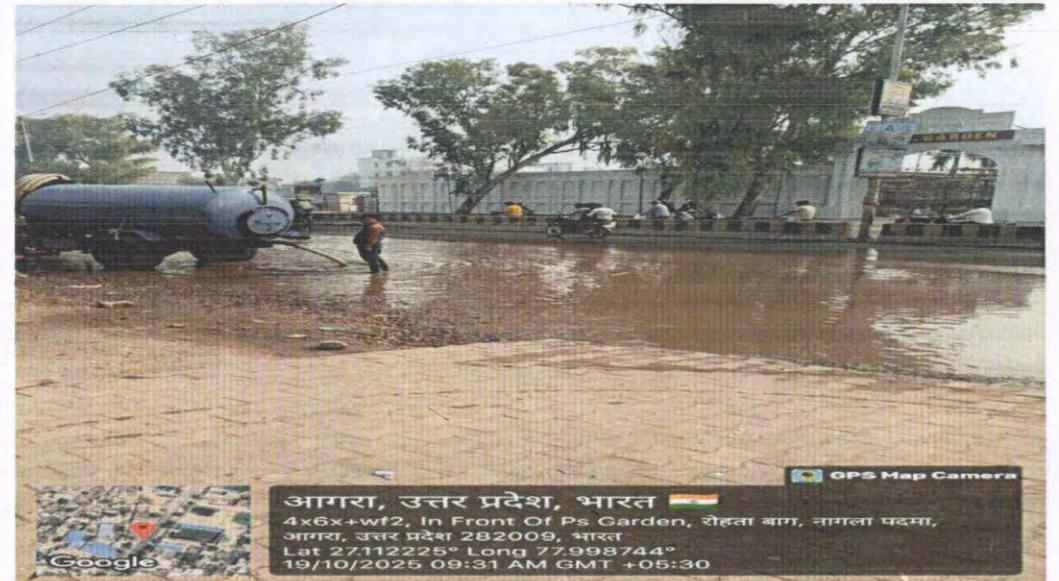
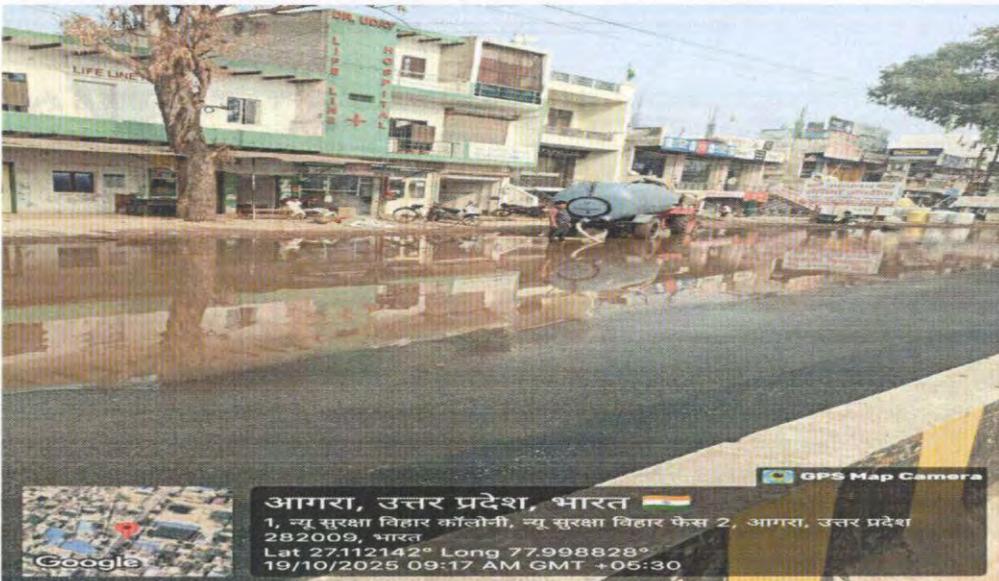
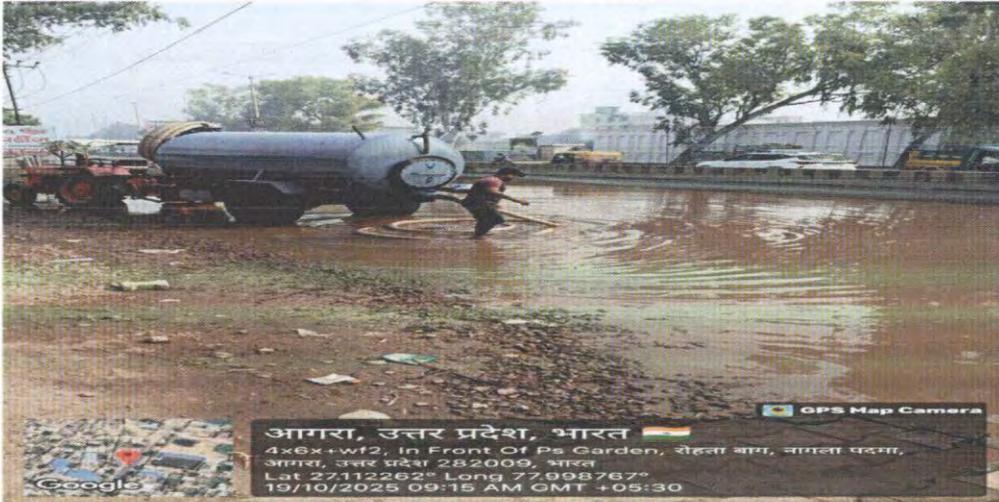
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ANNEXURE-01



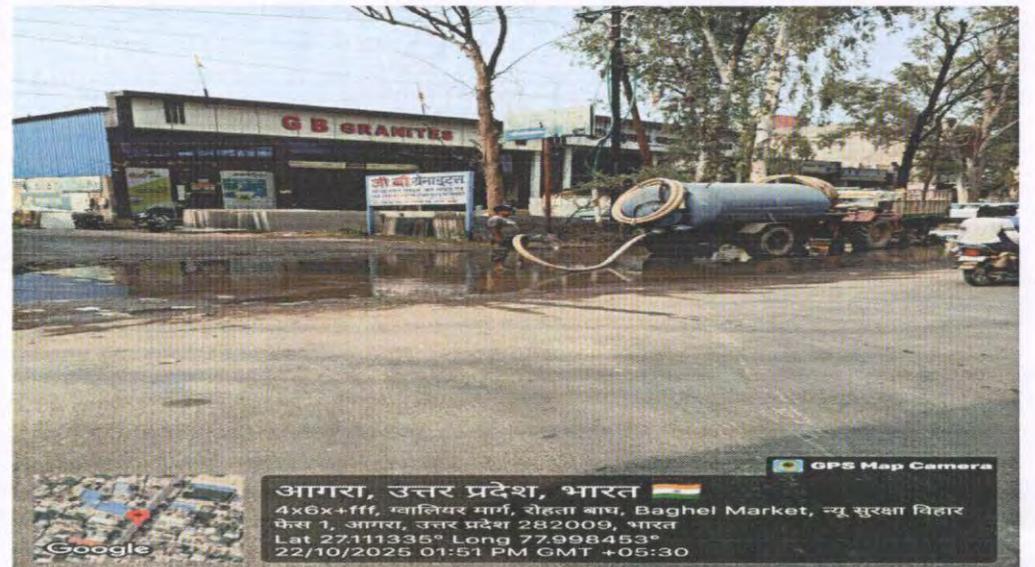
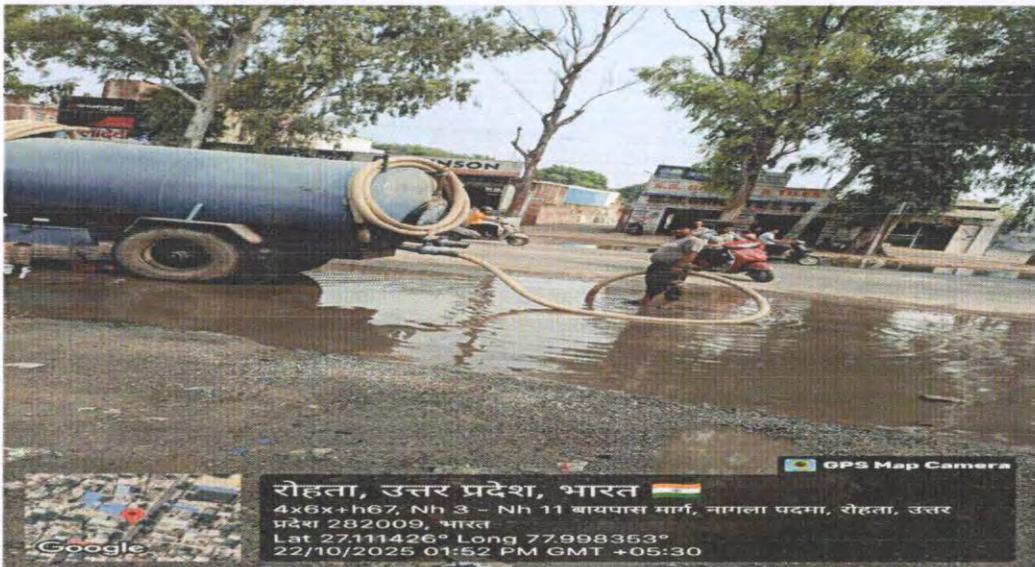
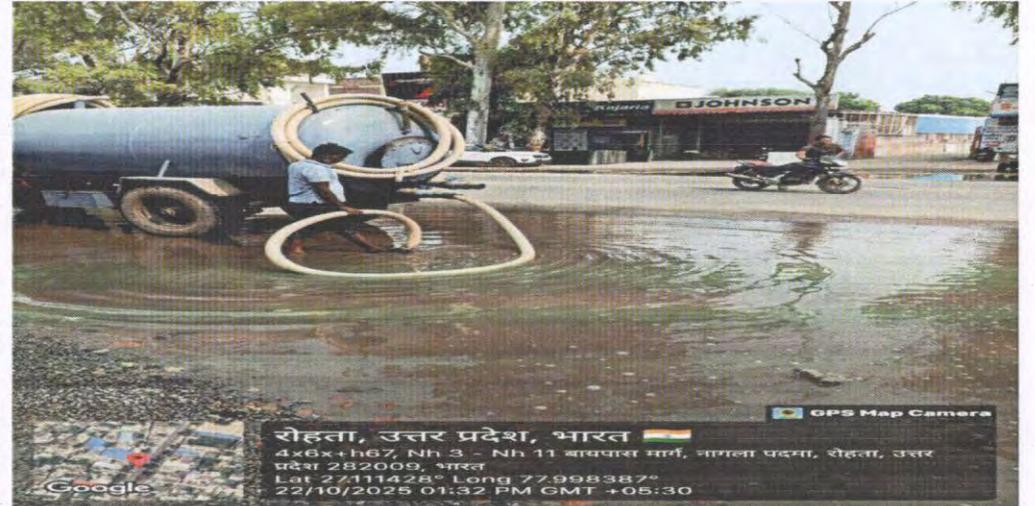
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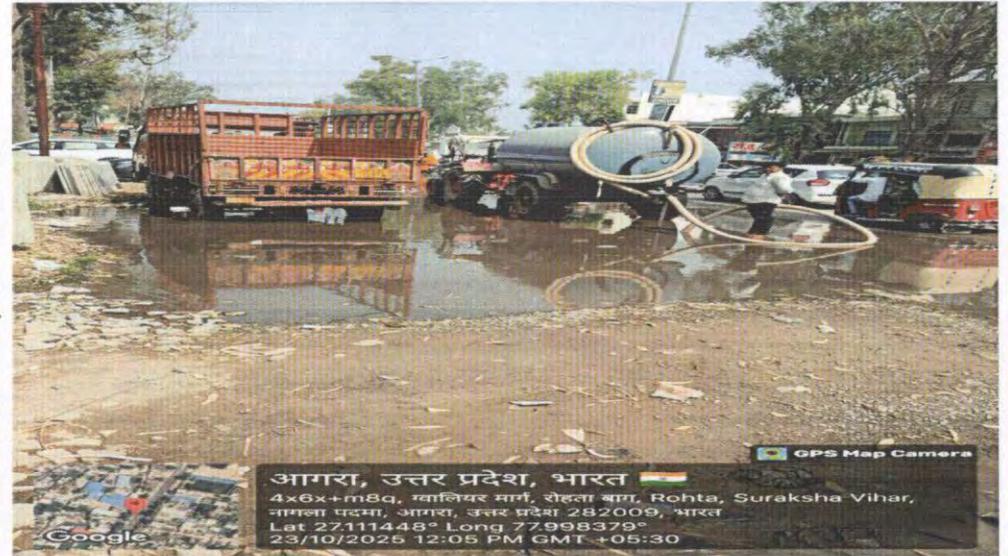
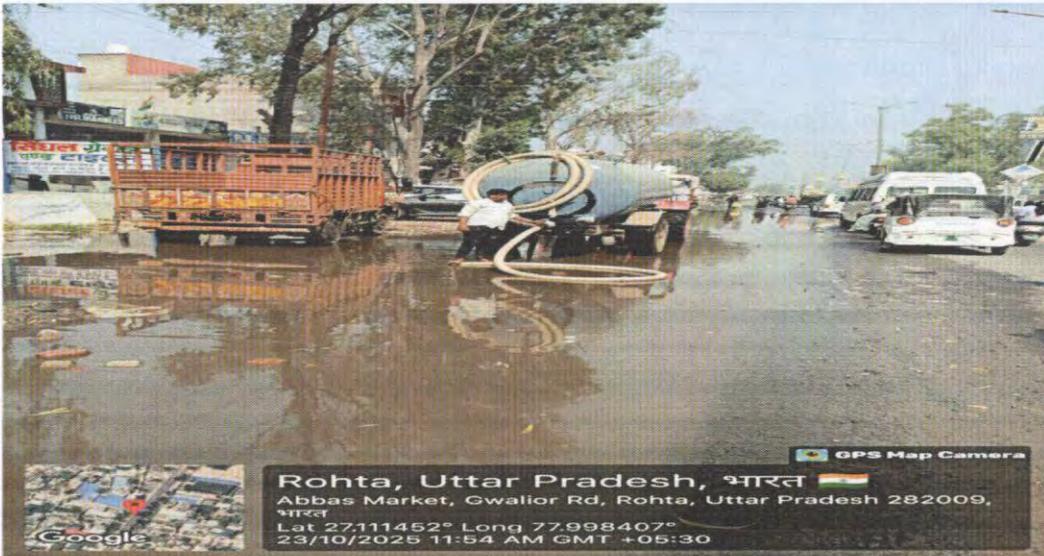
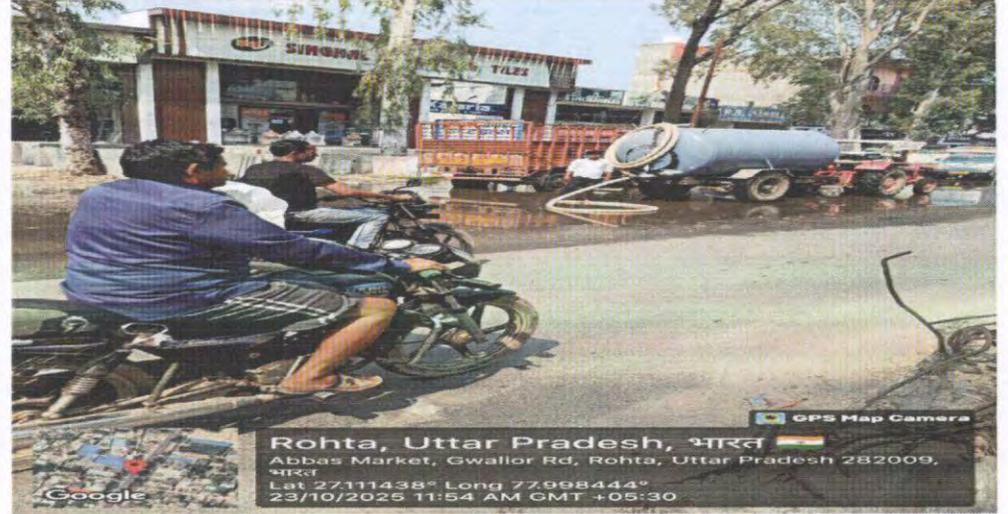
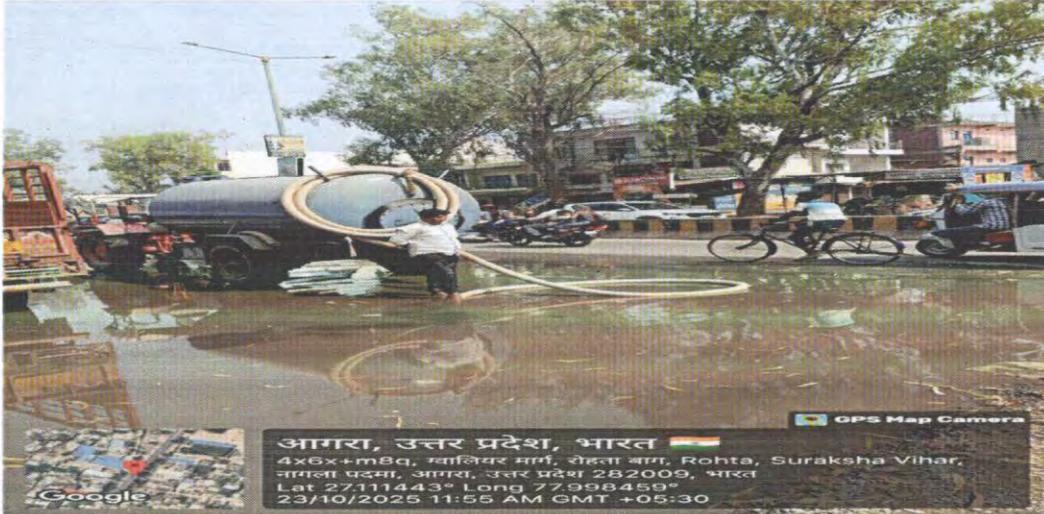
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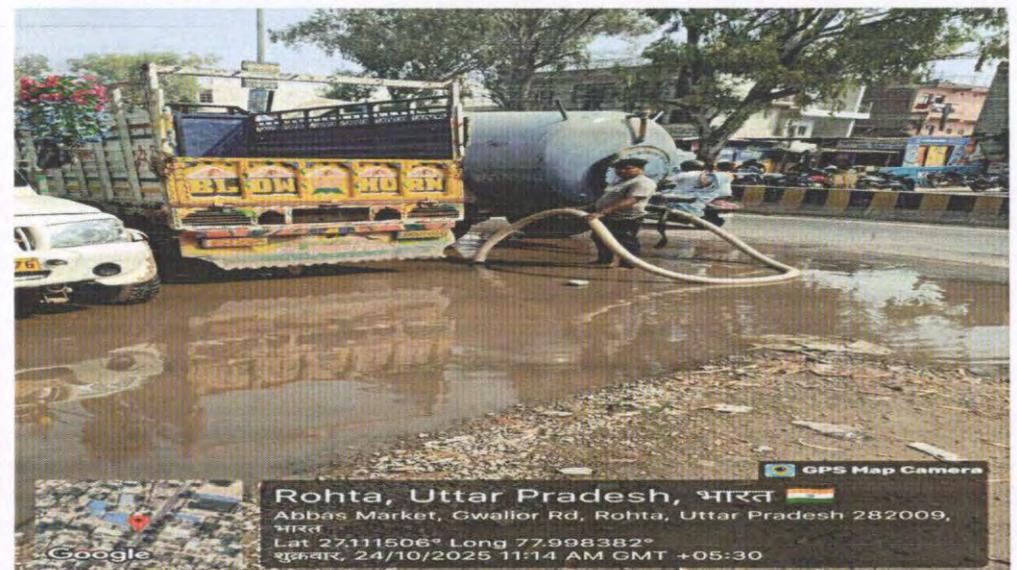
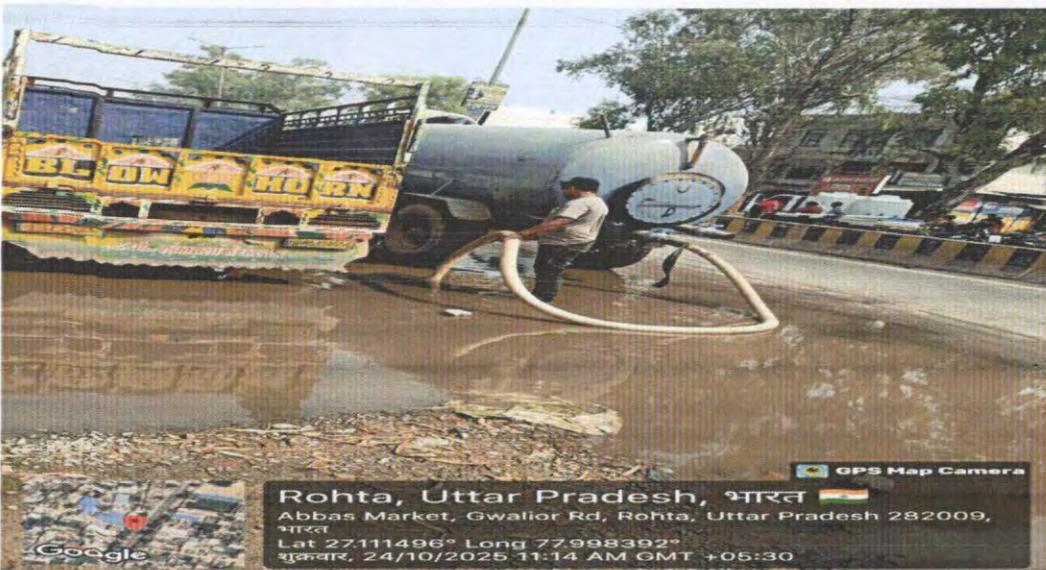
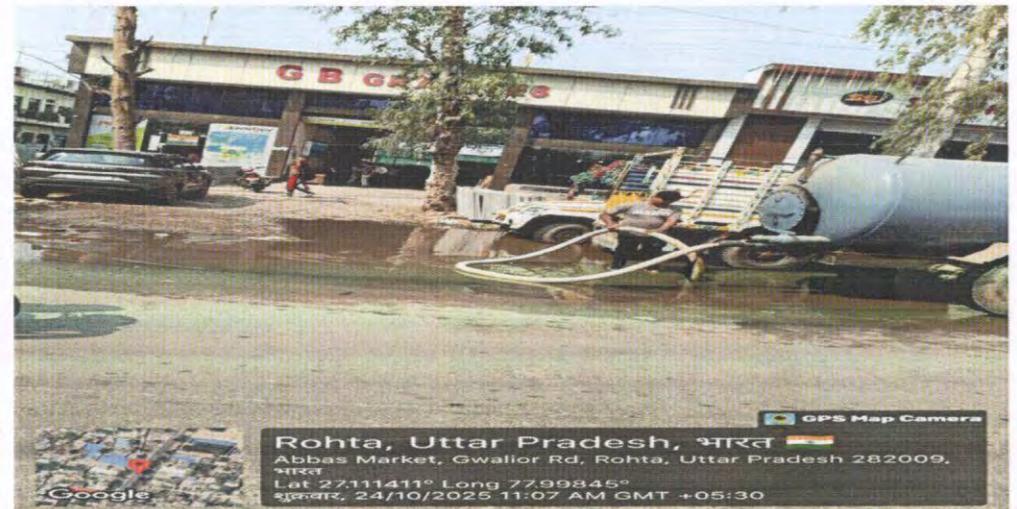
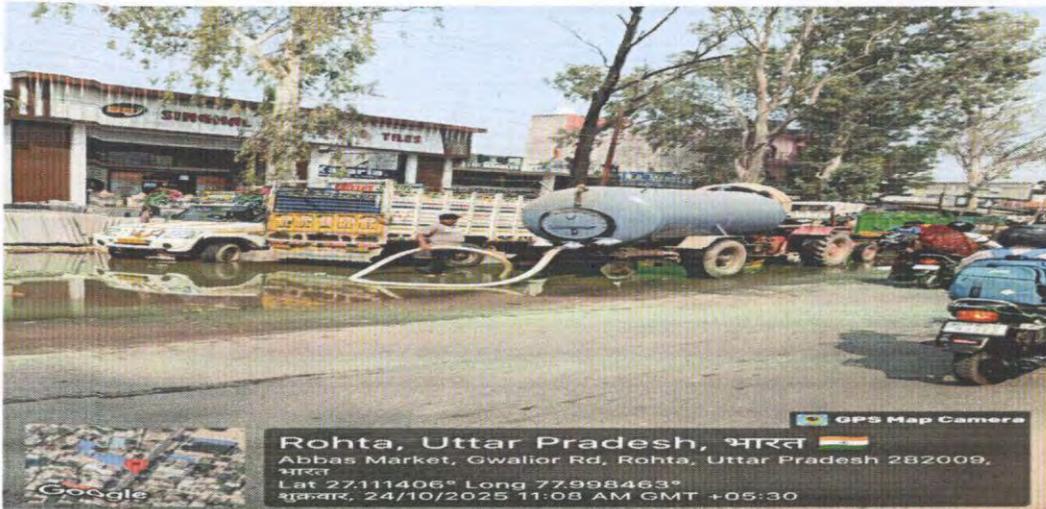


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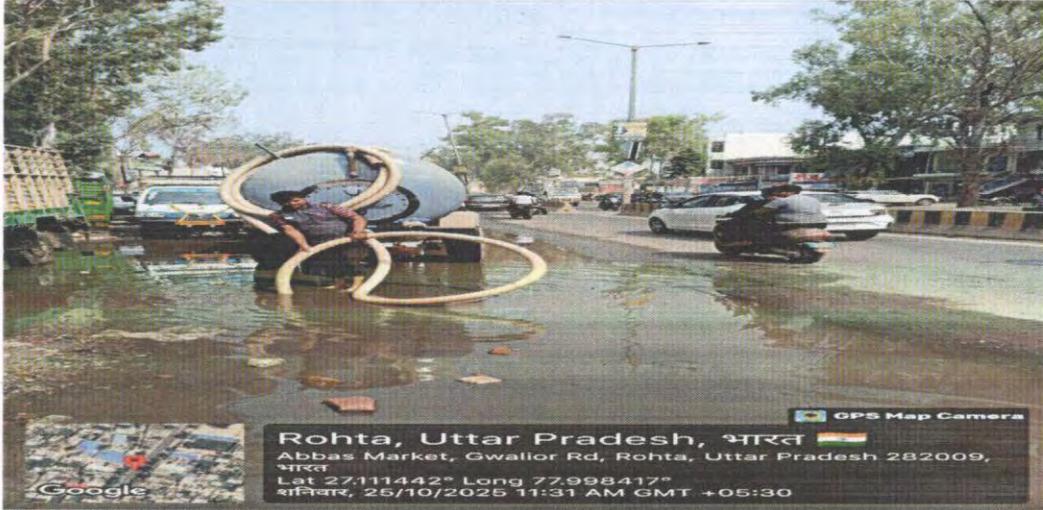
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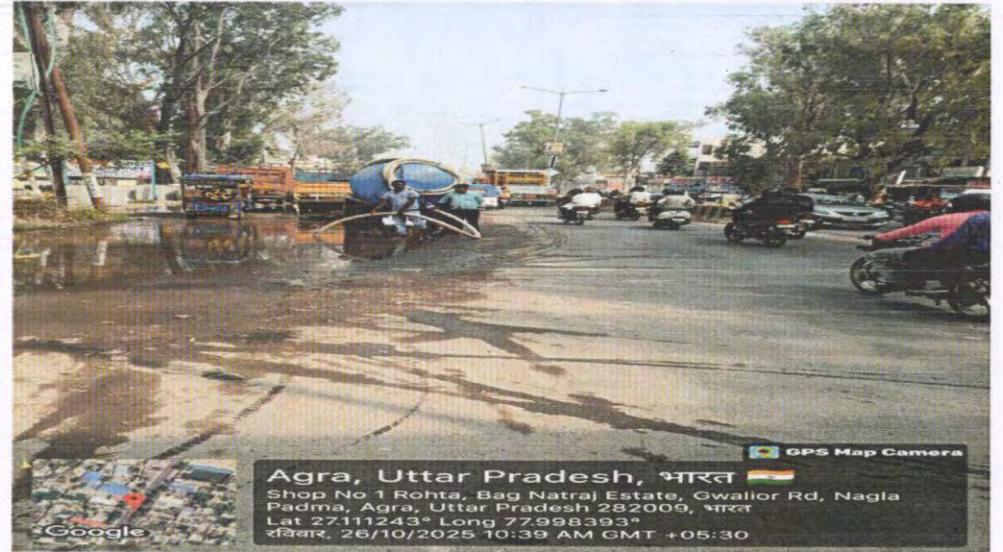
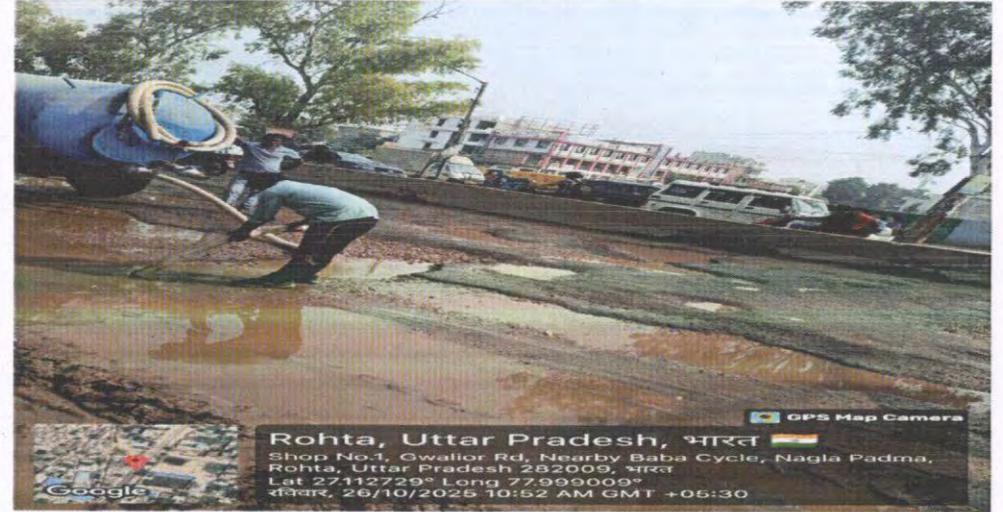
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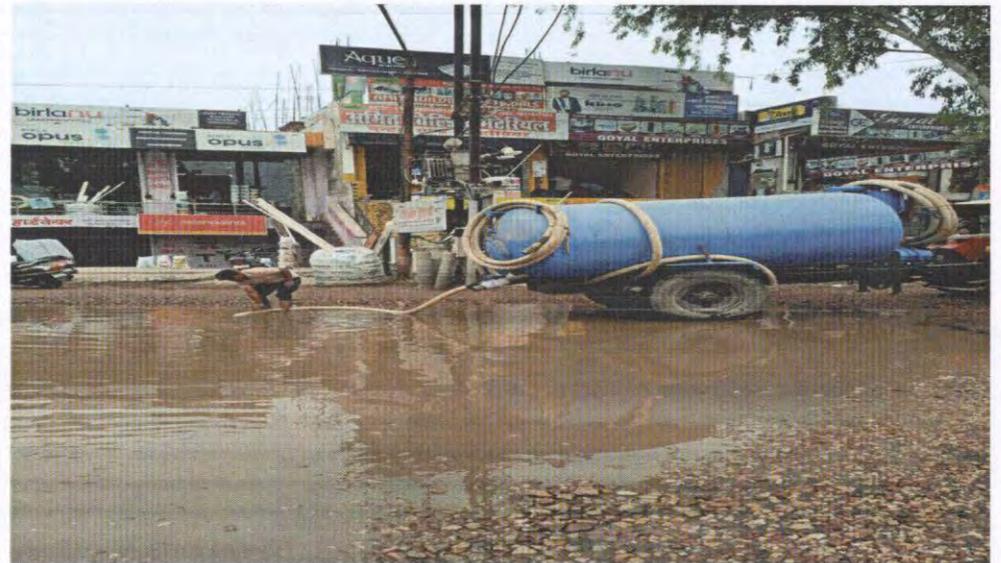
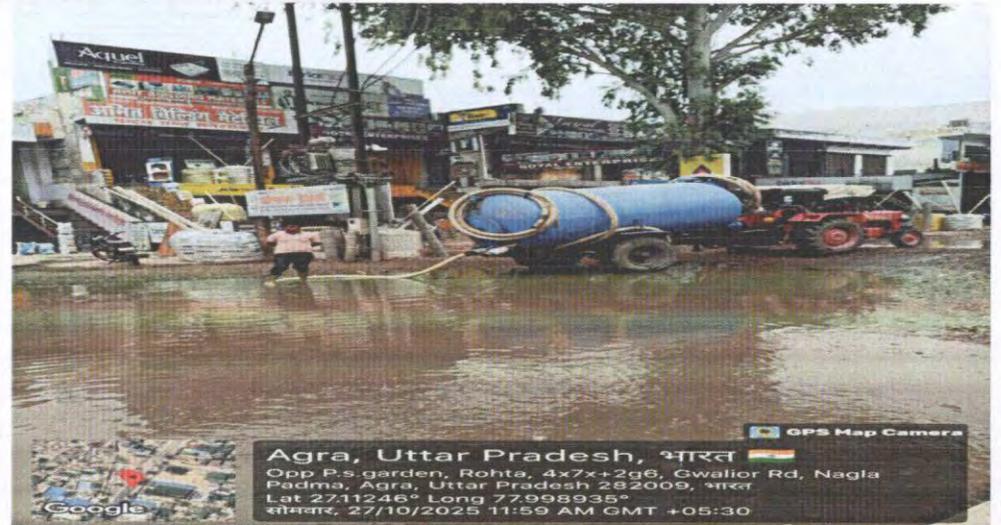
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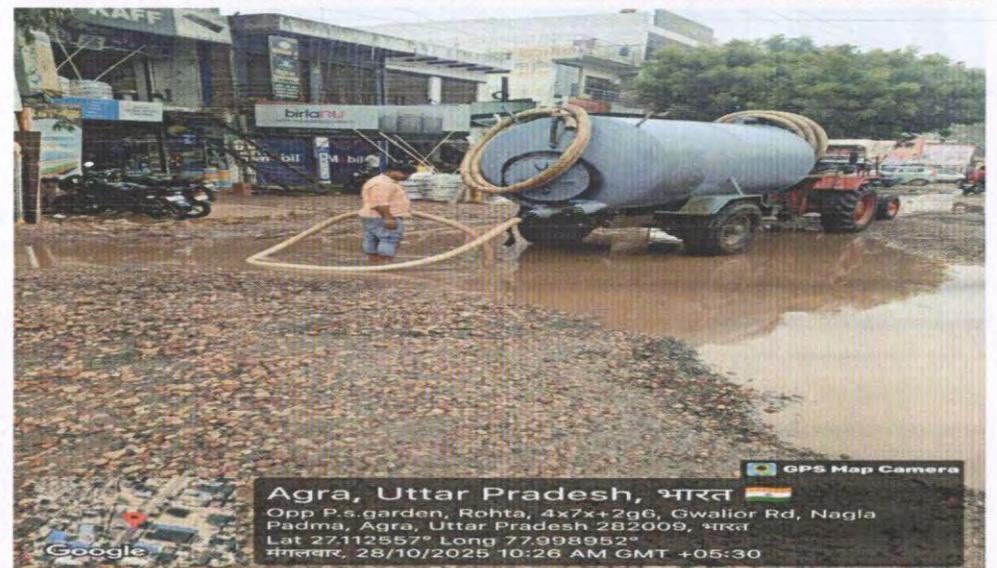
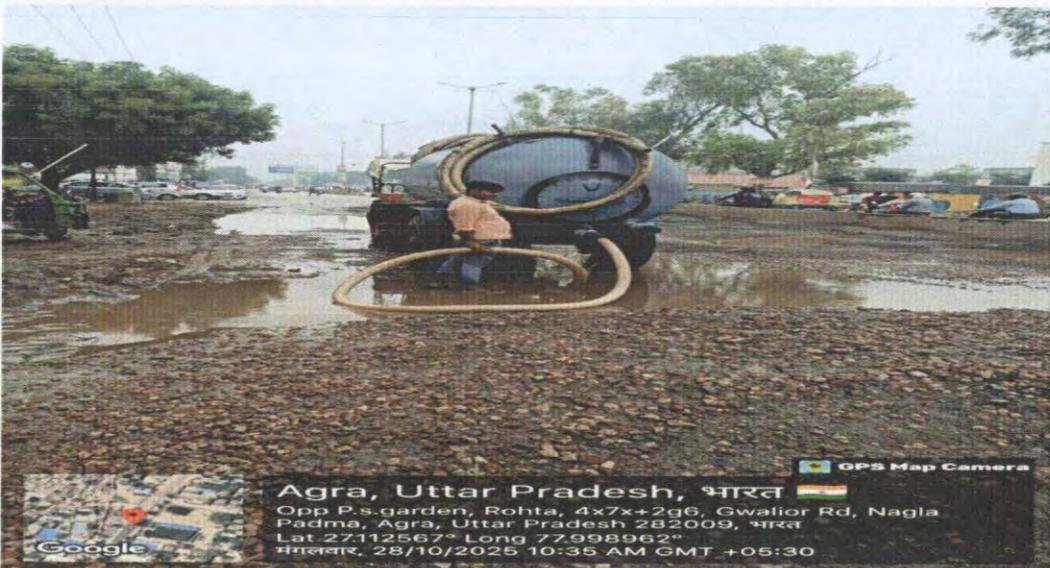
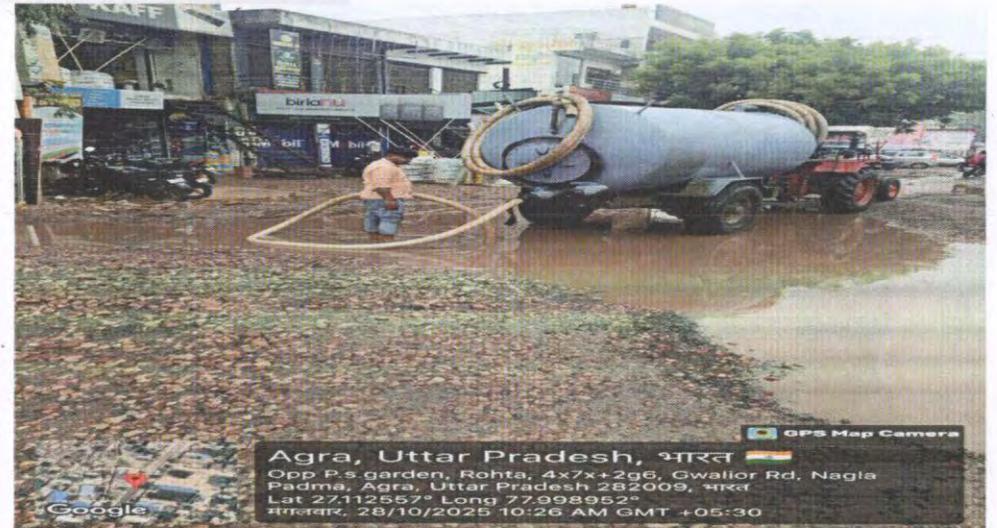
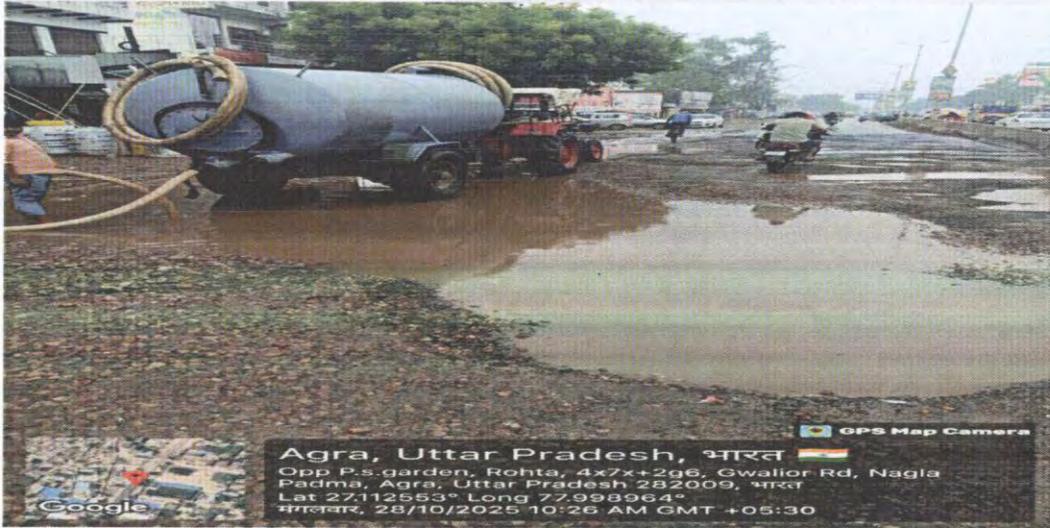
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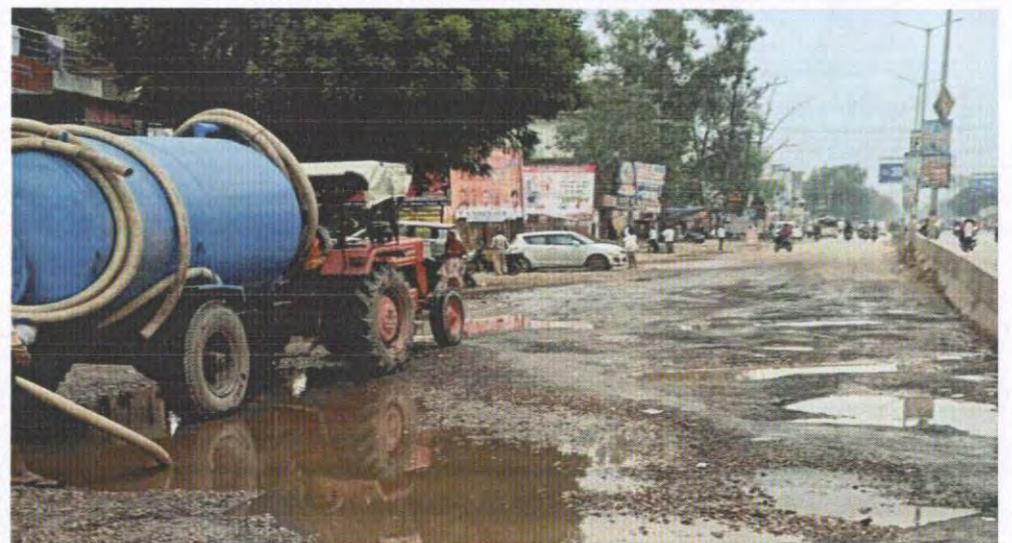
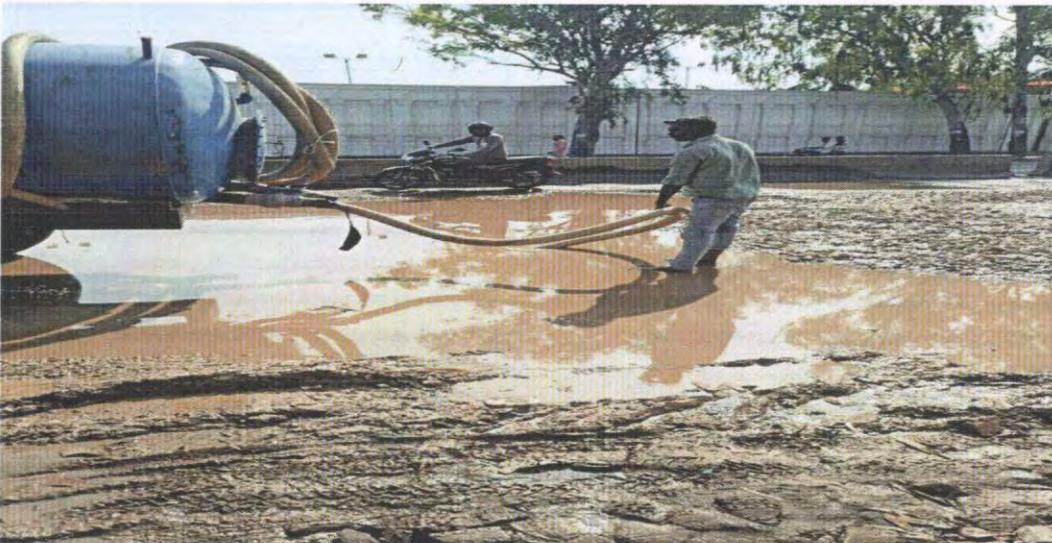
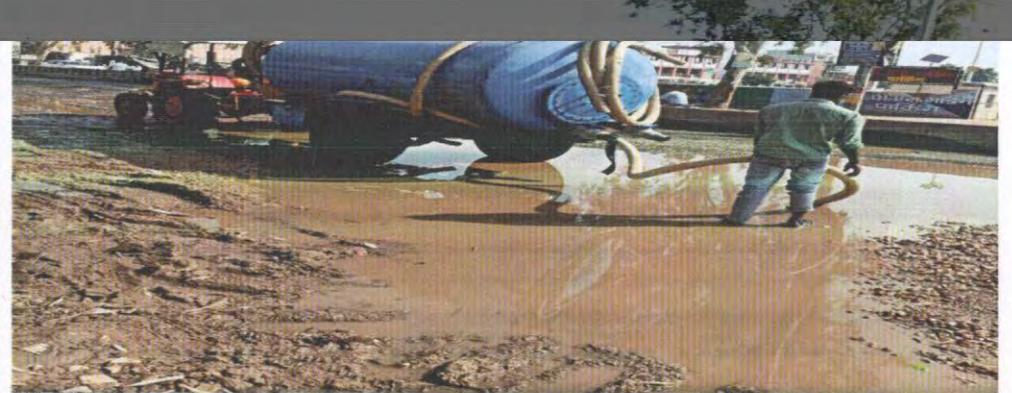
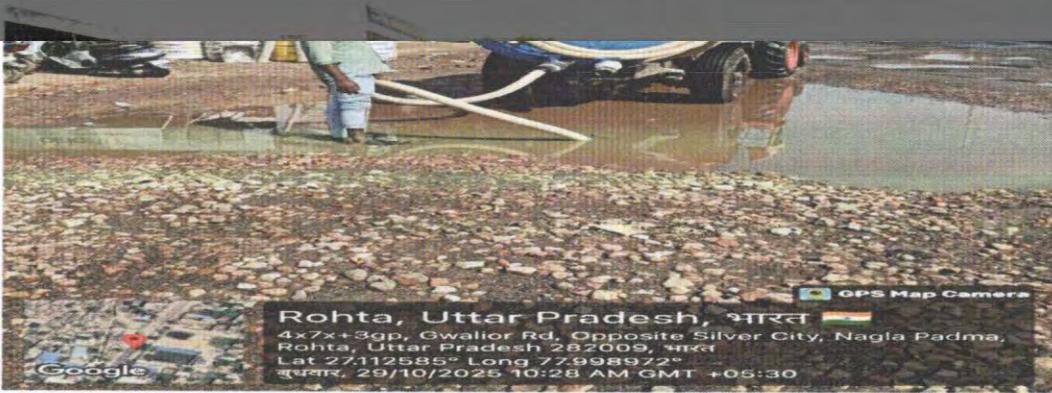
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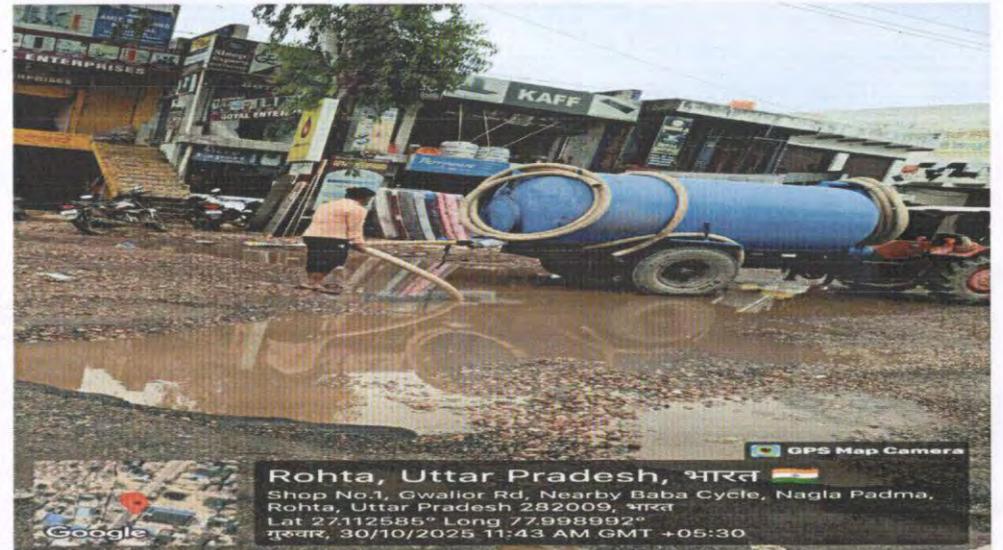
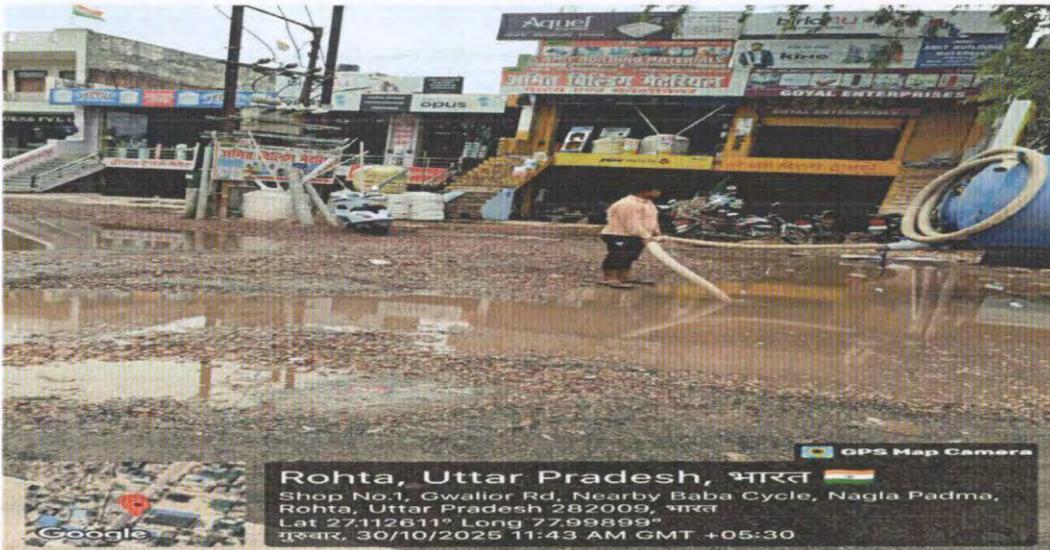
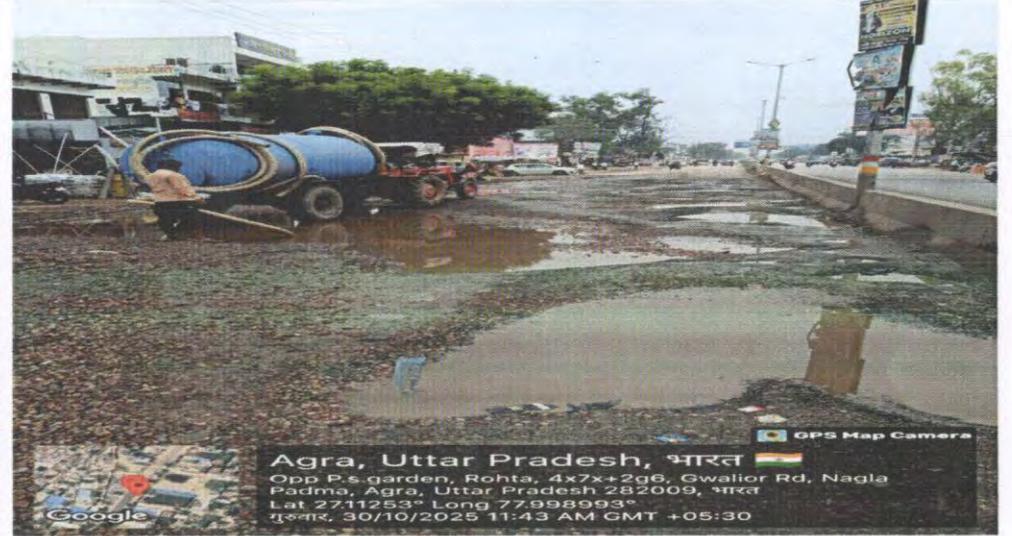
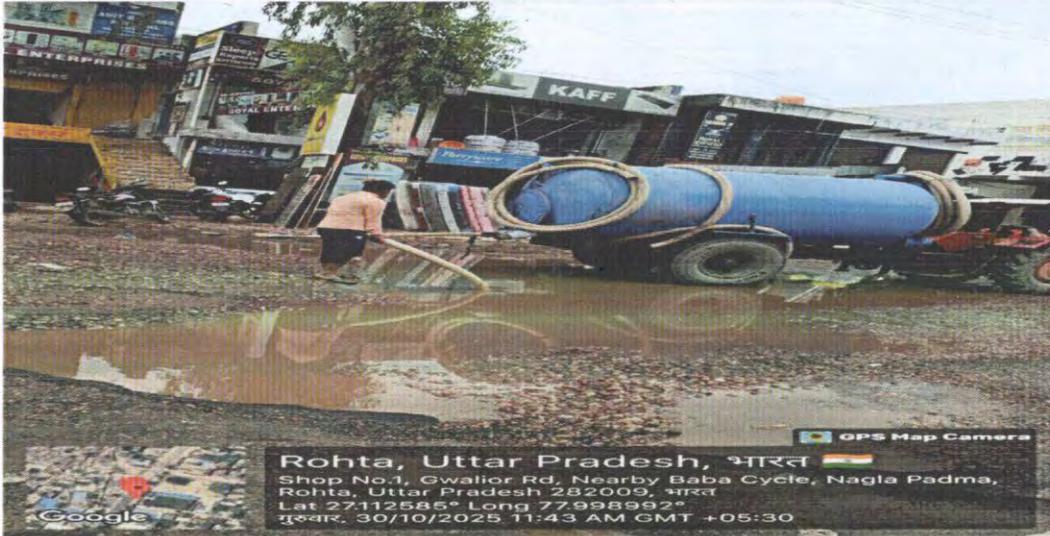


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कार्य का नाम:- ग्वालियर रोड पर रोहता नहर से इटौरा चौराहे तक (पेट्रोल पम्प के आस पास) होने वाले जल भराव की डिवाटिंग करते हुये अन्यत्र किसी नाले में डाले जाने कार्य।

Sl.N.	Date	Tanker No.	Tanker Driver Name	Numbers of Round
1	07.10.2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	2.00
2	08.10.2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	1.00
3	09.10.2025	UP 80 FH8063	Vivek	1.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	2.00
4	10.10.2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	2.00
5	11.10.2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	1.00
6	12.10.2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	2.00

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कार्य का नाम:- ग्वालियर रोड पर रोहता नहर से इटौरा चौराहे तक (पेट्रोल पम्प के आस पास) होने वाले जल भराव की डिवाटरिंग करते हुये अन्यत्र किसी नाले में डाले जाने कार्य।

Sl.N.	Date	Tanker No.	Tanker Driver Name	Numbers of Round
1	13.10.2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	3.00
2	14-10-2025	UP 80 FH8063	Vivek	1.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	3.00
3	15-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	1.00
		UP 80 EX4073	Papu	3.00
4	16-10-2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	3.00
5	17-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	2.00
6	18-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	3.00

कार्य का नाम:- ग्वालियर रोड पर रोहता नहर से इटौरा चौराहे तक (पेट्रोल पम्प के आस पास) होने वाले जल भराव की डिवाटरिंग करते हुये अन्यत्र किसी नाले में डाले जाने कार्य।

Sl.N.	Date	Tanker No.	Tanker Driver Name	Numbers of Round
1	19-10-2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	3.00
2	20-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	1.00
3	21-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	2.00
4	22-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	1.00
5	23-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	2.00
6	24-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	2.00

*[Handwritten signature]*

*[Handwritten signature]*

कार्य का नाम:- ग्वालियर रोड पर रोहता नहर से इटौरा चौराहे तक (पेट्रोल पम्प के आस पास) होने वाले जल भराव की डिवाटिंग करते हुये अन्यत्र किसी नाले में डाले जाने कार्य।

Sl.N.	Date	Tanker No.	Tanker Driver Name	Numbers of Round
1	25-10-2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	2.00
2	26-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	1.00
3	27-10-2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	2.00
4	28-10-2025	UP 80 FH8063	Vivek	2.00
		UP 80 DB8909	Ranjeet	1.00
		UP 80 EX4073	Papu	3.00
5	29-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	2.00
		UP 80 EX4073	Papu	1.00
6	30-10-2025	UP 80 FH8063	Vivek	3.00
		UP 80 DB8909	Ranjeet	3.00
		UP 80 EX4073	Papu	2.00

*(Handwritten signatures and initials)*





**GOVERNMENT OF UTTAR PRADESH**

Transport Department Agra RTO

FORM 23

**CERTIFICATE OF REGISTRATION**

Registration No	: UP80DX4073	Registration Date	: 09-Dec-2016
Description of Vehicle	: AGRICULTURAL TRACTOR	Purpose For Printing RC	: TO
Dealer's Name & Address	: SHARAD AUTOMOBILES, KHALAL KHERIA, FATEHABAD ROAD, AGRA, ...		
Owner Name	: SHIV SHANKAR	Son/wife/daughter of	: KITAB SINGH
Full Address: (Permanent)	: BAMRAULI, AHIR BAMRAULI, AHIR AGRA, AGRA, UTTAR PRADESH-282009		
Full Address: (Temporary)	: BAMRAULI, AHIR BAMRAULI, AHIR AGRA, AGRA-UTTAR PRADESH-282009		
Fitness UpTo	: 08-Dec-2031	Owner Serial No	: 3
<b>Detailed Description</b>			
Class of Vehicle	: AGRICULTURAL TRACTOR	Link Vehicle No	:
Ownership	: INDIVIDUAL	Norms	: EURO 2
Maker's Name	: MAHINDRA & MAHINDRA LIMITED		
Front HSRP No	:	Rear HSRP No	:
Type of Body	: TRACTOR (OPEN)	Month/Year of Manuf.	: 09/2016
No of Cylinders	: 3	Chassis No	: MBNAAACXAGRHO0001
Engine No	: RGH2DBN0290	Fuel	: DIESEL
Horse Power(BHP)	: 35.00	Cubic Capacity	: 35.00
Maker's Classification	: 265 DI	Wheel base	: 1880
Seating Cap(in all)	: 1	Standing Cap	: 0
Sleeper Cap	:	Unladen Wt (kgs)	: 1790
Colour	: RED	Laden/GV Wt (kgs)	: 1790
Other Criteria	:	AC Fitted	: NO
Vehicle Purchase As	: Fully Built		

**Additional Particulars of all transport vehicles other than motor cabs (Gross Vehicle Weight)**

By Manuf.	Description	As Regd.	Weight(in kgs)
a) Front:			
b) Rear:			
c) Other:			
d) Tandem:			

The motor vehicle above described is subject to Hypothecation in favour of w.e.f.

Purchase dt	: 05-Dec-2016	Sale Amt	: 444000/-
OTT Date	:	Amount/Rcpt No	: /
Vehicle is Govt./ Pvt.	: PRIVATE	Tax Exempted or Not	: EXEMPTED
Date of Approval	: 15-Mar-2022		
<b>Other State/Transfer/Conversion Details</b>			
Previous Owner	: SUBHASH YADAV	Previous RegNo	:
Old State	:	Entry Date	:
Transfer Date	: 15-Mar-2022	Conversion Date	:

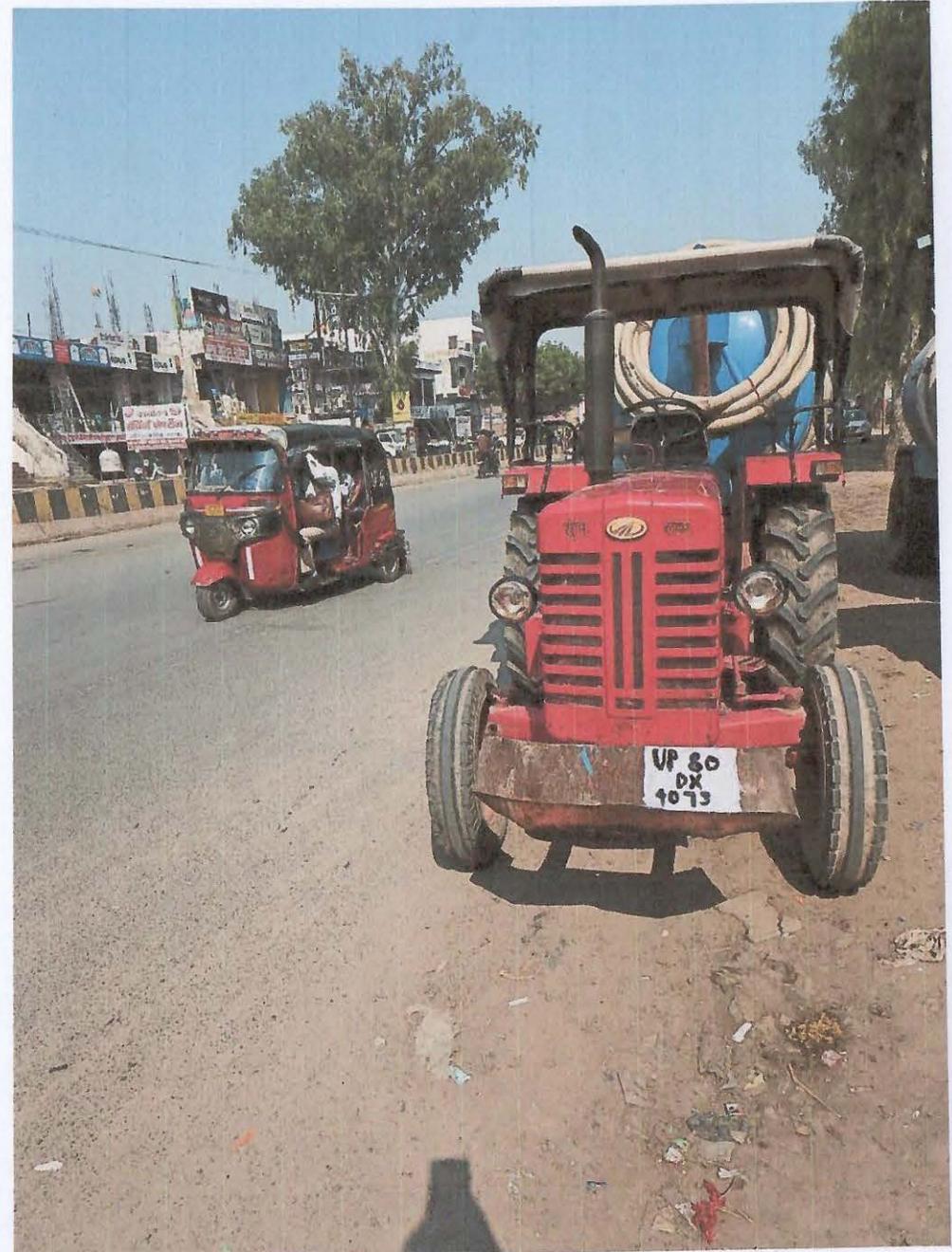
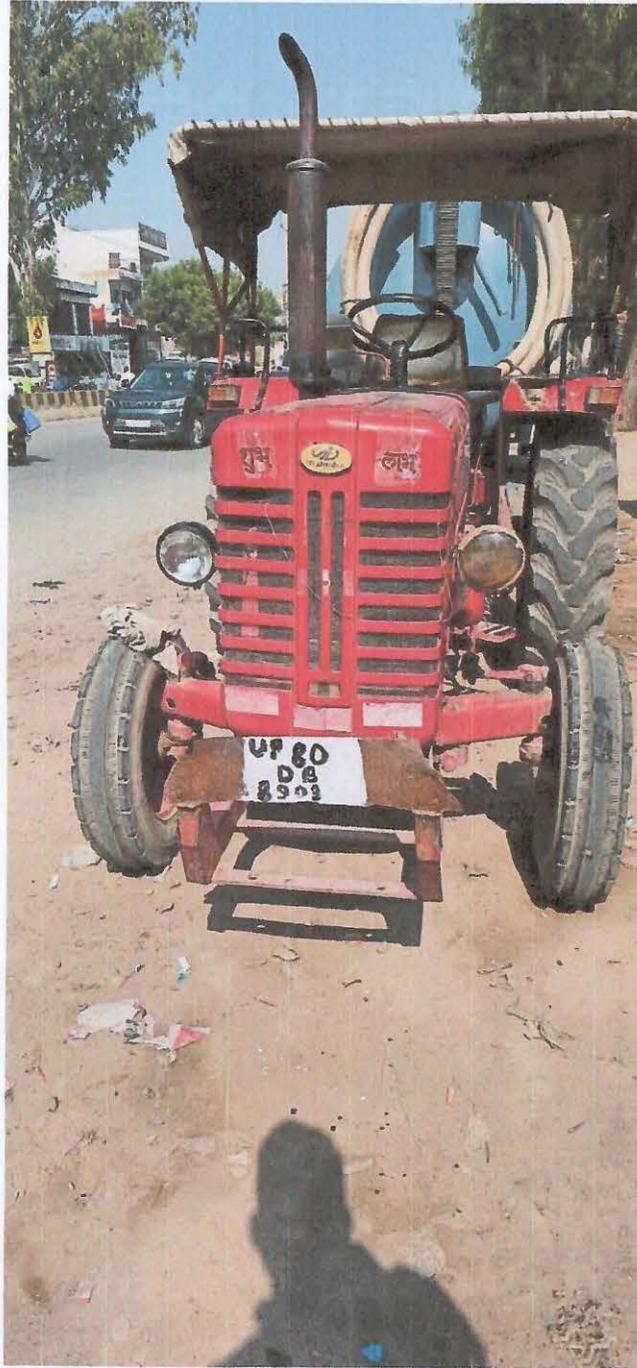
This certificate is valid from 09-Dec-2016 to 08-Dec-2031

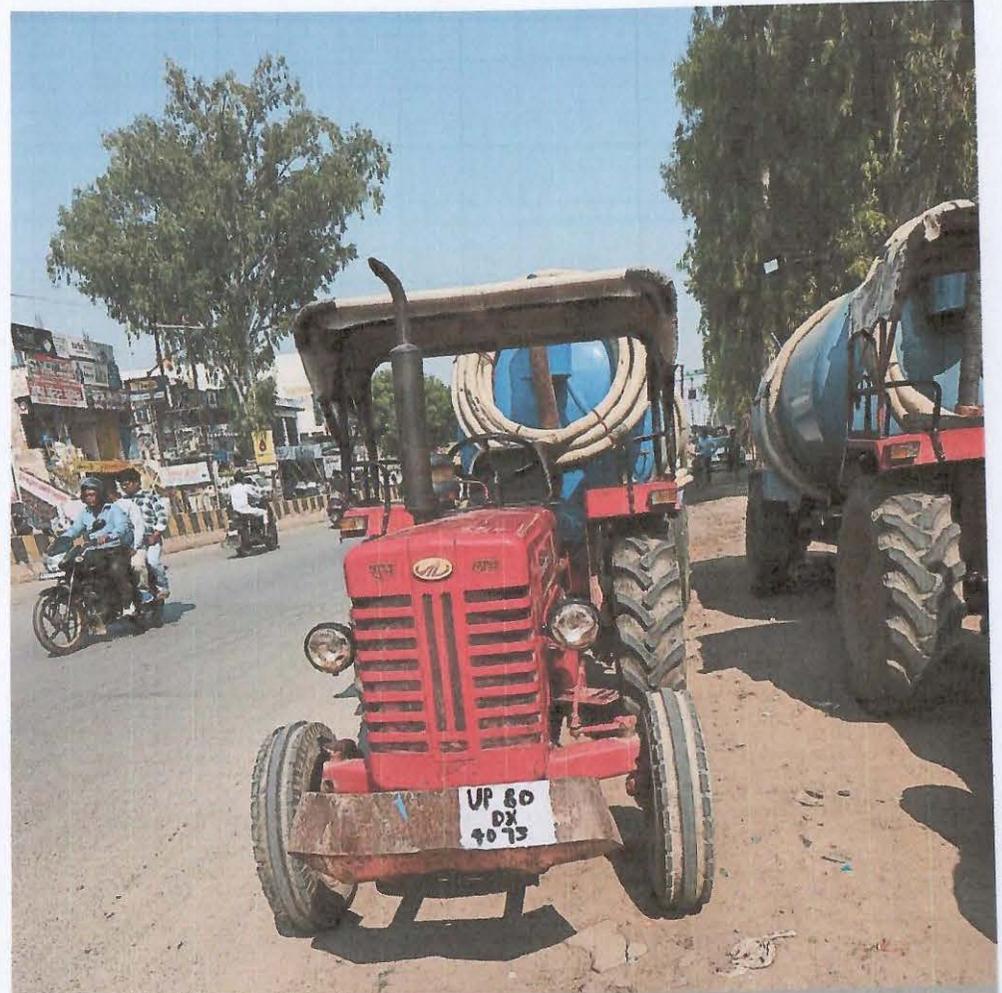
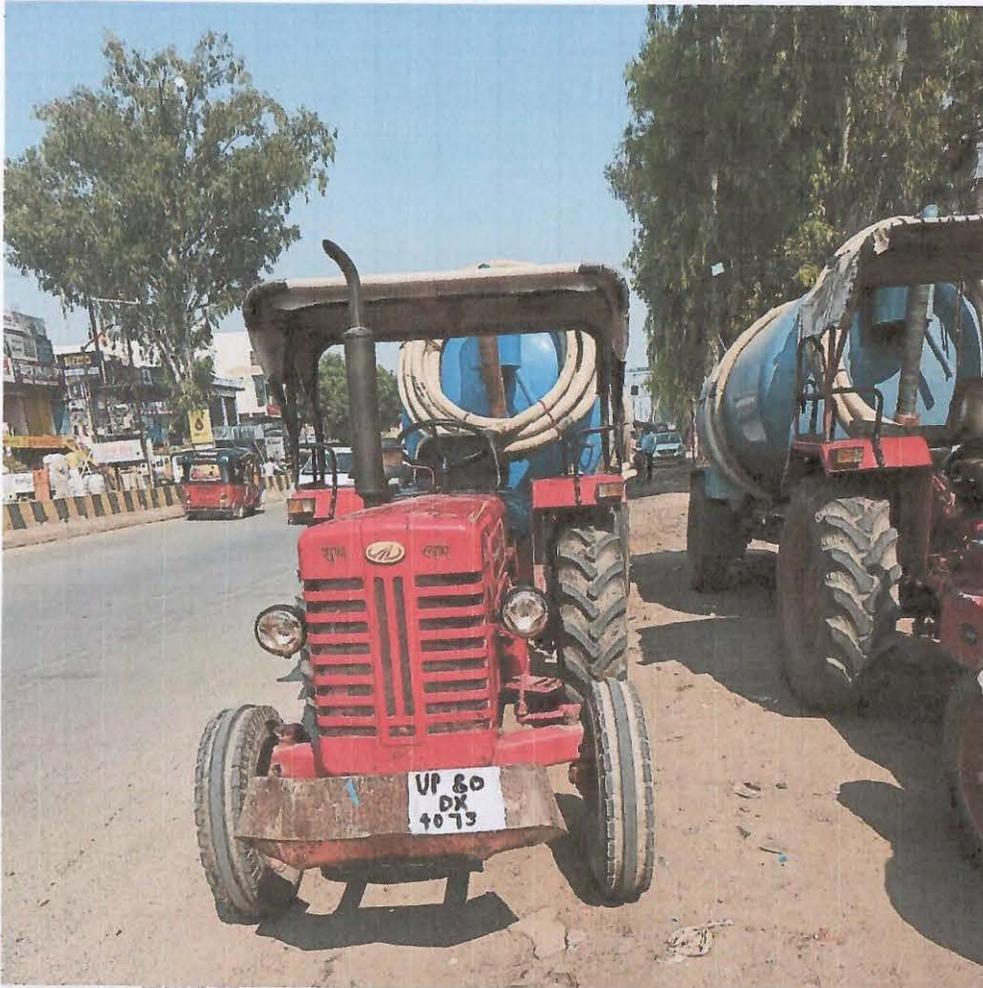
Date : 16-Mar-2022 10:39:17

Taxation Particulars / Advance Registration Mark Fee Details

**Tax/Registration Authority**  
Signature of Registration Authority  
Date: 16-Mar-2022

**N** 2006234





Nagla Padma  
 नागला पदमा  
 Rohta  
 उत्तर प्रदेश  
 India  
 25°C  
 77°F  
 2025-11-08(Sat) 11:45(am)

 A small map showing the location of Rohta, Uttar Pradesh, India. The map includes labels for 'NAGLA PADMA नागला पदमा', 'Rohta रोहता', and 'ROHTA BAAG रोहता बाग'. A red pin marks the location. The map also shows 'Banrouli Rd' and 'KHUSHI COSMETICS ST खुशी कॉस्मेटिक्स स्ट्रीट'.

Nagla Padma  
 नागला पदमा  
 Rohta  
 उत्तर प्रदेश  
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**Proof of Service**

Kartikey Singh &lt;kartikey@vchambers.in&gt;

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**Advance Service of Additional Status Report/ Reply in EX 34/2024 in O.A 338/2023 titled Ravendra Singh Vs NHAI & Ors**

1 message

**Kartikey Singh** <kartikey@vchambers.in>

Sat, Nov 8, 2025 at 1:41 PM

To: Jadonchetan969@gmail.com

Cc: vardharma@gmail.com, Utsav Saxena &lt;utsav.saxena@vchambers.in&gt;, Somesh Tiwari &lt;somesh.tiwari@vchambers.in&gt;

Dear Sir,

Kindly find the attached copy of Additional Status Report/ Reply in EX 34/2024 in O.A 338/2023 titled Ravendra Singh Vs NHAI & Ors. filed by Respondent No. 2 Agra Development Authority.

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Regards,

**ADV. SOMESH TIWARI****Vardharma Chambers,**

11, 11A Golf Apartment, Golf Link, Khan Market,

New Delhi

+919936084179

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 **Additional status report Ravendra Singh Vs NHAI.pdf**  
11535K